

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V meeting held on 14.03.2013**

The meeting No.49/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 14.03.2013 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Deputy Director	R.O. TC, Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Assistant Director	MSME
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.49/AM-13 dated 14.03.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING NUMBER** : 49/84-ALC3/2012

**MEETING DATE** : 14.03.2013

1	<b>Case No.:</b> 1/43/84-ALC3/2012	Party Name: BALLISTIC SAFETY SYSTEMS TECHNOLOGY INDIA PVT.LTD,	Meet No/Date:49/84-ALC3/2012 14.03.2013	<b>Status: Rejected</b>
	HQ File :01/84/050/00387/AM13/	RLA File :09/24/040/00377/AM13/	Lic.No/Date:0910054340 19.11.2012	Reject
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm			

has not submitted requisite information/details called for vide DC(MSME)'s letter dated 15.2.2013 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

**Case No.:21/43/84-ALC3/2012**

Party Name: LOYAL TEXTILE MILLS LTD

Meet No/Date:49/84-ALC3/2012  
14.03.2013

**Status:**  
**Approved**

HQ File :01/84/050/00407/AM13/

RLA File :35/24/040/00020/AM13/

Lic.No/Date:3510039797  
07.12.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per justification furnished by the applicant firm and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Outer Jacket (Sprint 99/A), mill made industrial work wear woven garments made out of 100% Polyester SOS HV PU coated dyed fabric, GSM-150 and 100% Polyester Tafetta fabric, GSM-60	2000 Nos.	100% Polyester SOS HV PU coated dyed fabric, GSM-150	1134.000 Kgs.
			100% Polyester Tafetta fabric, GSM-60	338.000 Kgs.
			Reflective Band	560.00 Sq. meter
			Sealing tape	Net to net
			Breathable Eyelet	Net to net
			17mm Snaps	Net to net
			Cord Eyelet with washer	Net to net
			Furnace Oil	As per fuel policy

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

3	Case No.:23/43/84-ALC3/2012	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:49/84-ALC3/2012 14.03.2013	Status: Approved																			
	HQ File :01/84/050/00409/AM13/	RLA File :35/24/040/00019/AM13/	Lic.No/Date:3510039796 07.12.2012																				
	<p><b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per justification furnished by the applicant firm and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-</p> <table> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> <tr> <td rowspan="6">1.</td><td rowspan="6">Inner Jacket (Veloce 98/A), mill made industrial workwear woven garments made out of 100% Polyester MAD 010 security dyed fabric, GSM-110 and 100% Polyester Tafetta fabric, GSM-60 quilted with 3M thinsulate, GSM-150</td><td rowspan="6">2000 Nos.</td><td>100% Polyester MAD 010 security dyed fabric, GSM-110</td><td>359.000 Kgs.</td></tr> <tr> <td>100% Polyester Tafetta fabric, GSM-60</td><td>346.000 Kgs.</td></tr> <tr> <td>Knitted sweat absorber fabric</td><td>126.000 Kgs.</td></tr> <tr> <td>3M thinsulate, GSM-150</td><td>273.000 Kgs.</td></tr> <tr> <td>Reflective Band</td><td>280.00 Sq. meter</td></tr> <tr> <td>Furnace Oil</td><td>As per fuel policy</td></tr> </table> <p>The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Inner Jacket (Veloce 98/A), mill made industrial workwear woven garments made out of 100% Polyester MAD 010 security dyed fabric, GSM-110 and 100% Polyester Tafetta fabric, GSM-60 quilted with 3M thinsulate, GSM-150	2000 Nos.	100% Polyester MAD 010 security dyed fabric, GSM-110	359.000 Kgs.	100% Polyester Tafetta fabric, GSM-60	346.000 Kgs.	Knitted sweat absorber fabric	126.000 Kgs.	3M thinsulate, GSM-150	273.000 Kgs.	Reflective Band	280.00 Sq. meter	Furnace Oil
S.No.	Export Product	Export Quantity	Import item	Quantity allowed																			
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			3M thinsulate, GSM-150	273.000 Kgs.																			
			Reflective Band	280.00 Sq. meter																			
			Furnace Oil	As per fuel policy																			

Case No.:2/41/84-ALC3/2012	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:49/84-ALC3/2012 14.03.2013	Status: Deferred
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4	HQ File :01/84/050/00376/AM13/	RLA File :03/95/040/00620/AM13/	Lic.No/Date:0310717119 13.12.2012	Defer Date: 11.04.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Department of Chemical & Petro-Chemical, Ministry of Chemical & Fertilizers in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing on 11.04.2013.			

5	<b>Case No.:1/41/84-ALC3/2012</b>	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:49/84-ALC3/2012 14.03.2013	<b>Status: Deferred</b>
	HQ File :01/84/050/00375/AM13/	RLA File :03/95/040/00650/AM13/	Lic.No/Date:0310717384 17.12.2012	Defer Date: 11.04.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Department of Chemical & Petro-Chemical, Ministry of Chemical & Fertilizers in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing on 11.04.2013.			

6	<b>Case No.:4/41/84-ALC3/2012</b>	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:49/84-ALC3/2012 14.03.2013	<b>Status: Deferred</b>
	HQ File :01/84/050/00378/AM13/	RLA File :03/95/040/00639/AM13/	Lic.No/Date:0310717372 17.12.2012	Defer Date: 11.04.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Department of Chemical & Petro-Chemical, Ministry of Chemical & Fertilizers in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing on 11.04.2013.			

	<b>Case No.:5/45/84-ALC3/2012</b>	Party Name: JAMES WALKER INMARCO INDUSTRIES PVT. LTD.,	Meet No/Date:49/84-ALC3/2012 14.03.2013	<b>Status: Rejected</b>
	HQ File :01/84/050/00427/AM13/	RLA File :03/94/040/00783/AM13/	Lic.No/Date:0310717396 17.12.2012	Reject

7	<p><b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that ITC (HS) of export and import product mentioned by applicant firm does not match with the ITC(HS) code indicated in the ITC (HS) Classification of Export and Import Items, 2012. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.</p> <p>The R.A. should ensure that the application should be in proper ITC (HS) Code.</p>
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8	Case No.:3/41/84-ALC3/2012	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:49/84-ALC3/2012 14.03.2013	Status: <b>Deferred</b>
	HQ File :01/84/050/00377/AM13/	RLA File :03/95/040/00685/AM13/	Lic.No/Date:0310717630 19.12.2012	Defer Date: 11.04.2013
	<p><b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Department of Chemical &amp; Petro-Chemical, Ministry of Chemical &amp; Fertilizers in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing on 11.04.2013.</p>			

9	Case No.:4/45/84-ALC3/2012	Party Name: JAMES WALKER INMARCO INDUSTRIES PVT. LTD.,	Meet No/Date:49/84-ALC3/2012 14.03.2013	Status: <b>Rejected</b>
	HQ File :01/84/050/00426/AM13/	RLA File :03/94/040/00782/AM13/	Lic.No/Date:0310717760 20.12.2012	Reject
	<p><b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that ITC (HS) of export and import product mentioned by applicant firm does not match with the ITC(HS) code indicated in the ITC (HS) Classification of Export and Import Items, 2012. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.</p> <p>The R.A. should ensure that the application should be in proper ITC (HS) Code.</p>			

10	<b>Case No.:</b> 6/45/84-ALC3/2012	Party Name: BRIGHT CHOICE OVERSEAS	Meet No/Date:49/84-ALC3/2012 14.03.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00428/AM13/	RLA File :03/94/040/00797/AM13/	Lic.No/Date:0310717819 20.12.2012	Defer Date: 04.04.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted measurement chart of each export product in their e-mail dated 12 <sup>th</sup> March, 2013 in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 04.04.2013.			

11	<b>Case No.:</b> 12/43/84-ALC3/2012	Party Name: VIOLET APPARELS PRIVATE LIMITED	Meet No/Date:49/84-ALC3/2012 14.03.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00398/AM13/	RLA File :05/24/040/00371/AM13/	Lic.No/Date:0510341894 28.12.2012	Defer Date: 11.04.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm to consider the proposal. Therefore, the Committee has decided to await the same and defer the case for re-listing on 11.04.2013.			

12	<b>Case No.:</b> 32/43/84-ALC3/2012	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:49/84-ALC3/2012 14.03.2013	<b>Status:</b> Deferred
	HQ File :01/84/050/00418/AM13/	RLA File :03/95/040/00768/AM13/	Lic.No/Date:0310719624 07.01.2013	Defer Date: 11.04.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Department of Chemical & Petro-Chemical, Ministry of Chemical & Fertilizers in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing on 11.04.2013.			

	<b>Case No.:</b> 2/49/84-ALC3/2012	Party Name: INDIA FASHIONS LTD.	Meet No/Date:49/84-ALC3/2012 14.03.2013	<b>Status:</b> <b>Approved</b>
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13	HQ File :01/84/050/00465/AM13/	RLA File :03/94/040/00808/AM13/	Lic.No/Date:0310720564 14.01.2013										
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-												
	<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Knitted Sweaters made of 95% Cotton 5% Wool (Net weight-1891 Kgs.)</td><td>4521 Nos.</td><td>Yarn 95% Cotton 5% Wool, 2/32mm</td><td>1929.00 Kgs. (including 2% wastage)</td></tr> </tbody> </table> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Knitted Sweaters made of 95% Cotton 5% Wool (Net weight-1891 Kgs.)	4521 Nos.	Yarn 95% Cotton 5% Wool, 2/32mm
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	Knitted Sweaters made of 95% Cotton 5% Wool (Net weight-1891 Kgs.)	4521 Nos.	Yarn 95% Cotton 5% Wool, 2/32mm	1929.00 Kgs. (including 2% wastage)									

14	Case No.:1/49/84-ALC3/2012	Party Name: A TEX HOME COLLECTION,	Meet No/Date:49/84-ALC3/2012 14.03.2013	Status: Approved									
	HQ File :01/84/050/00464/AM13/	RLA File :32/24/040/00051/AM13/	Lic.No/Date:3210060859 19.02.2013										
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-												
	<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Linen Pouch Cover dyed (65 cms. X 18 cms.) made of linen grey fabric pouches</td><td>33,281 Nos.</td><td>Linen Grey fabric (5500 Meters length &amp; 1.60 Meters width)</td><td>8087.00 Sq. meter(including 4% wastage)</td></tr> </tbody> </table> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Linen Pouch Cover dyed (65 cms. X 18 cms.) made of linen grey fabric pouches	33,281 Nos.	Linen Grey fabric (5500 Meters length & 1.60 Meters width)
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	Linen Pouch Cover dyed (65 cms. X 18 cms.) made of linen grey fabric pouches	33,281 Nos.	Linen Grey fabric (5500 Meters length & 1.60 Meters width)	8087.00 Sq. meter(including 4% wastage)									



15

Case No.:3/49/84-ALC3/2012	Party Name: ASHUTOSH FIBER PVT. LTD.	Meet No/Date:49/84-ALC3/2012 14.03.2013	Status: Approved	
HQ File :01/84/050/00466/AM13/	RLA File :08/24/040/00407/AM13/	Lic.No/Date:0810119073 06.03.2013		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee deliberations decided to ratify Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Tex Yarn containing Mod Acrylic fiber – 7812.50 Kgs. (26%), Para Aramid fiber – 11,718.75 Kgs. (39%) and Stainless Steel wire –10,500 Kgs. (35%)	30,048.177 Kgs.	Mod Acrylic fiber	8125.000 Kgs. (including 4% wastage)
			Para Aramid fiber	12,187.000 Kgs. (including 4% wastage)
			Stainless Steel wire	10,552.000 Kgs. (including ½% wastage)
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

## MANUAL AGENDA CASE

-(16)

Case No.782	M/s Achiever Apparels Pvt. Ltd., New Delhi
NC 49/AM-13, dt. 14.03.2013	File No.01/84/50/293/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510334675 dated 13.09.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME)



for their examination and comments. It was decided to defer the case for re-listing on 04.04.2013.

(17)

Case No.783	M/s Faze Three Exports, Mumbai
NC 49/AM-13, dt. 14.03.2013	File No.01/84/50/804/AM-06/DES-V, No.01/84/50/820/AM-06/DES-V, No.01/84/162/122/AM-08/DES-V and No.01/84/50/23/AM-07/DES-V
Ratification of input output Norms in respect of Advance Authorization No.0310373227 dated 24.03.2006, 0310372017 dated 17.03. 2006, 0310425137 dated 30.03.2007 and 0310376683 dated 20.04.2006.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per sample of the export product provided by the applicant firm and after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their e-mail dated 19.03.2013 as detailed below:-

Licence No.0310373227 dated 24.3.2006

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	64% Cotton 21% Viscose 15% Polyester Velvet Burnout Throws, Face: 55% Viscose 45% Polyester Velvet Burnout fabric, GSM-150+/-10%, Back: 100% Cotton Velvet fabric, size-50"X60" per piece	27,500 Meters (15,329 pcs.)	55% Viscose 45% Polyester Velvet Burnout fabric, GSM-150+/-10%, width-52"	31,625 Meter (including 15% wastage)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Licence No.0310376683 dated 20.4.2006

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	64% Cotton 21% Rayon 15% Polyester Velvet Burnout Throws, Face: 55% Rayon 45% Polyester Velvet Burnout fabric, GSM-150+/-10%, Back: 100% Cotton Velvet fabric, size-50''X60'' per piece	2,28,800 Meters (1,50,118 pcs.)	55% Rayon 45% Polyester Velvet Burnout fabric, GSM-150+/-10%, width-54''	2,63,120 Meter (including 15% wastage)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Licence No.0310372017 dated 17.3.2006

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Rugs 70% Nylon 30% Cotton woven rugs with latex backing, Size-152.40cms.X213.36cms (3.25 sq. meter per piece)	8000 Nos.	100% Nylon yarn 1200 DTEX/136FIL X2 (2400DTEX/272FIL)(S140 TPM) straight heat set in semi dull (SD)	3864 Kgs.
			100% Nylon yarn 4200 DTEX/272FIL X2 (8400DTEX/544FIL)(S120 TPM) straight heat set in full dull (FD)	17,602 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(18)

Case No.784	M/s VBL Innovations Pvt. Ltd., Bangalore
NC 49/AM-13, dt. 14.03.2013	File No.01/84/162/571/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0710092717 dated 24.12.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Leather Watch Straps	1,30,000 Nos.	Rivets	19,50,000 Nos.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

(19)

Case No.785	M/s Maccaferri Environmental Solutions Pvt. Ltd., Pune
NC 49/AM-13, dt. 14.03.2013	File No.01/84/162/489/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.3110038032 dated 06.04.2009.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm to consider the proposal. Therefore, the Committee has decided to await the same and defer the case for re-listing on 04.04.2013.

(20)

Case No.786	M/s Surgeine Healthcare India Pvt. Ltd., New Delhi
NC 49/AM-13, dt. 14.03.2013	File No.01/84/162/511/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0510337525 dated 19.10.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 21.03.2013.

(21)

Case No.787	M/s C.I.L. Textiles Pvt. Ltd., Indore
NC 49/AM-13, dt. 14.03.2013	File No.01/84/50/316/AM-12/DES-V
Ratification of input output norms against Advance Authorization No.1110026261 dated 28.11.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their O. M. No. Nil, dated 12.03.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Stretched Canvas – wooden frame containing Paulownia Wood Frame-1830.7 Cubic Metre, Titanium Dioxide-7768 Kgs., Cord & Staple Pins.	13,50,000 Nos.	Paulownia Wood Frame	1849 Cubic Metre
			Relevant Cord	Net + 1%
			Titanium Dioxide	8156.4 Kgs.
			Staple Pins	Net to net
			Shrink-wrap film	As per packaging policy

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(22)

Case No.788	M/s Elegant Overseas
NC 49/AM-13, dt. 14.03.2013	File No.01/84/50/277/AM-13/DES-V
Ratification of Input Output Norms against Advance Authorization No.0510335122 dated 18.09.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Readymade Garment – Ladies knitted lace top, content: Shell- Rayon, Lace- Cotton/Nylon/Rayon	75,000 Nos.	Cotton/Nylon/Greige Lace fabric	33,160 Sq. meter
2.	Readymade Garment – Ladies knitted lace overlay tank top, content: Shell- Cotton/Modal, Lace- Rayon/Lurex	1,00,000 Nos.	Rayon/Lurex Greige Lace pattern form	Net to net
3.	Readymade Garment – Ladies knitted lace front top, content: Shell- Cotton/Modal, Lace- Cotton	1,00,000 Nos.	Cotton Greige Lace pattern form, one front + two sleeves	Net to net

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(23)

Case No.789	M/s Chelsea Mills, New Delhi
NC 49/AM-13, dt. 14.03.2013	File No.01/84/171/47/AM-13/DES-V
Fixation of ad-hoc norms under Annual Advance Authorization No.0510323823 dated 02.05.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/127/2012-13/Hosy., dated 13.03.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Tiered Dress made of 100% Cotton denim fabric, GSM-155+/-10%, Style: 426944/370668	5366 Nos.	100% Cotton denim fabric, GSM-155+/-10%	2.47 Sq. meter per piece
			Sensor Tags	1 piece per piece
2.	Infants Dress with diaper made of 100% Cotton denim fabric, GSM-155+/-10%, Style:	8200 Nos.	100% Cotton denim fabric, GSM-155+/-10%	0.99 Sq. meter per piece

	416967/ 349269			
3.	Infants Ruffle Overall Shorty/Romper made of 100% Cotton denim fabric, GSM-180+/-10%, Style: 377635/310964	16,680 Nos.	100% Cotton denim fabric, GSM-180+/-10%	1.07 Sq. meter per piece
			Snap Button	5 set per piece
			Elastic	1.30 Meter per piece
4.	Infants Overall Top made of 100% Cotton denim fabric, GSM-180+/-10%, Style: 416921/349239	5980 Nos.	100% Cotton denim fabric, GSM-180+/-10%	1.10 Sq. meter per piece
			Snap Fastners	7 set per piece
			Elastic	0.95 Meter per piece
			Sensor Tags	1 piece per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(24)

Case No.790	M/s Kabadi Shankarsa & Co., Bangalore
NC 49/AM-13, dt. 14.03.2013	File No.01/84/50/423/AM-12/DES-V
Fixation of ad-hoc Norms in respect of Advance Authorization No.0710086001 dated 03.02.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polyester Hollow conjugated fiber filled cushions made in 100% Polyester fabric	40,910 Kgs.	Polyester Hollow conjugated fiber	1.02 Kgs. per Kg. of Polyester Hollow conjugated fiber

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(25)

Case No.791	M/s Tets N Rai International, New Delhi
NC 49/AM-13, dt. 14.03.2013	File No.01/84/171/055/AM-13/DES-V
Ratification of input output Norms in respect of Annual Advance Authorization No. 0510335273 dated 20.09.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided CAD/CAM, measurement chart of each export item in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 11.04.2013.

(26)

Case No.792	M/s S.L. Bhanthia Textile Industries Pvt. Ltd., Surat
NC 49/AM-13, dt. 14.03.2013	File No.01/84/50/283/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.5210038907 dated 28.08.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 11.04.2013.

(27)

Case No.793	M/s Shri Lakshmi Defence Solutions Ltd., Kanpur
NC 49/AM-13, dt. 14.03.2013	File No.01/84/50/99/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0610027047 dated 14.05.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that CAD submitted by applicant firm have not specification i.e. length, width & efficiency of export product. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the specification of CAD and measurement chart of export items for consideration of the proposal. The case stands for re-listing on 11.04.2013.

(28)

Case No.794	M/s Niyaz Apparels, Chennai
NC 49/AM-13, dt. 14.03.2013	File No.01/84/50/24/AM-03/DES-V



Re-fixation of input output norms against Advance Authorization No.0410025125 dated 03.04.2002

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given proper justification of higher requirement of fabric in support of their proposal. Therefore, the Committee after deliberations has decided to maintain status quo in this case.

(29)

Case No.795	M/s Anand International, Gurgaon
NC 49/AM-13, dt. 14.03.2013	File No.01/84/50/162/AM-03/DES-V
Amendment in fixation of norms against Advance Authorization No.0510056970 dated 16.04.2002.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and noted the request of applicant firm for correction of typing mistake made in the decision of NC meeting held on 06.09.2002. The Committee after deliberations decided to correct the mistake and the requirement of fabric may be read as under:-

- i) 100% Cotton Batiste construction 90X88, 60X60S, = 0.128 Sq. meter per piece  
Width 43/44", GSM-72.5+/-10%
- ii) 100% Cotton Plain Mercerized dyed ground fast = 0.533 Sq. meter per piece  
Colour, overprint micro sand finish, tumble dry  
3% width 58/59", GSM-128+/-10%

(30)

Case No.796	M/s Birdy Exports, Bangalore
NC 49/AM-13, dt. 14.03.2013	File No.01/84/162/564/AM-13/DES-V
Fixation of ad-hoc norms against Annual Advance Authorization No.0710091643 dated 31.10.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Gents Jacket with hood and multi	1 pc.	67% Cotton 33% Polyester fabrics, GSM-270+/-10%, width-150 cms.	4.97 Sq. meter per piece

	pockets, Style No.T-4 Jackets	100% Polyester fabric, GSM-215+/-10%, width-152 cms.	0.61 Sq. meter per piece
		65% Cotton 35% Polyester mesh fabric, GSM-132+/-10%, width-132 cms.	0.09 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(31)

Case No.797	M/s Reliance Industries Ltd., Mumbai
NC 49/AM-13, dt. 14.03.2013	File No.01/84/162/513/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0310716369 dated 05.12.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Department of Chemical & Petro-Chemical, Ministry of Chemical & Fertilizers in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing on 04.04.2013.

(32)

Case No.798	M/s Reliance Industries Ltd., Mumbai
NC 49/AM-13, dt. 14.03.2013	File No.01/84/162/514/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0310715379 dated 21.11.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to inform the applicant firm that the proposal is being examined in consultation with Department of Chemicals & Petro-Chemicals, Ministry of Chemicals & Fertilizers. As and when the decision will be taken, will be informed to the applicant firm and R.A., Mumbai. The case stands for re-listing on 11.04.2013.

(33)

Case No.799	M/s Gaurav International, Gurgaon
NC 49/AM-13, dt. 14.03.2013	File No.01/84/50/269/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0510335094 dated 18.09.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 100% Silk dyed woven fabric, GSM-60+/-10%, Style No.00401706 KIKI	940 Nos.	100% Silk dyed woven fabric, GSM-60+/-10%	2.25 Sq. meter per piece
2.	Ladies Top made of 100% Silk dyed woven fabric, GSM-60+/-10%, Style No.00401680 KEELEY	1000 Nos.	100% Silk dyed woven fabric, GSM-60+/-10%	2.82 Sq. meter per piece
3.	Ladies Blouse made of 100% Silk dyed woven fabric, GSM-60+/-10%, Style No.00401790 Wendy	1310 Nos.	100% Silk dyed woven fabric, GSM-60+/-10%	1.68 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(34)

Case No.800	M/s Chiripal Industries Ltd., Ahmedabad
NC 49/AM-13, dt. 14.03.2013	File No.01/84/50/280/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0810115374 dated 25.09.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm

has not furnished the requisite information i.e. weight of base fabric, weight of flock fabrics in KG. term, manufacturing process of export product, stage-wise and calculation sheet in support of their proposal. In view of above, the Committee after deliberation, decided to maintain status quo in this case.

(35)

Case No.801	M/s Chiripal Industries Ltd., Ahmedabad
NC 49/AM-13, dt. 14.03.2013	File No.01/84/50/281/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0810115375 dated 25.09.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not furnished the requisite information i.e. weight of base fabric, weight of flock fabrics in KG. term, manufacturing process of export product, stage-wise and calculation sheet in support of their proposal. In view of above, the Committee after deliberation, decided to maintain status quo in this case.

(36)

Case No.802	M/s Chiripal Industries Ltd., Ahmedabad
NC 49/AM-13, dt. 14.03.2013	File No.01/84/50/300/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0810114745 dated 31.08.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not furnished the requisite information i.e. weight of base fabric, weight of flock fabrics in KG. term, manufacturing process of export product, stage-wise and calculation sheet in support of their proposal. In view of above, the Committee after deliberation, decided to maintain status quo in this case.

(37)

Case No.803	M/s Alpine Apparels Pvt. Ltd., Faridabad
NC 49/AM-13, dt. 14.03.2013	File No.01/84/162/510/AM-13/DES-V
Fixation of ad-hoc norms under Annual Advance Authorization No.0510342057 dated 31.12.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Sanjay Leekha, Managing Director, M/s Alpine Apparels Pvt. Ltd., Faridabad on behalf of the firm. Mr. Sanjay Leekha presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee, after deliberations,

suggested the representative (s) of the applicant firm to apply for Advance Authorization. As the export items does not appearing in the SION, modify the application indicating the quantity and description of export and import product for consideration of the Norms Committee.

RLA may take suitable consequential action accordingly.

(38)

Case No.804	M/s Gulati Export House, Gurgaon
NC 49/AM-13, dt. 14.03.2013	File No.01/84/50/740/AM-06/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510176608 dated 17.02.2006.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 11.04.2013.

(39)

Case No.805	M/s Gulati Export House, Gurgaon
NC 49/AM-13, dt. 14.03.2013	File No.01/84/50/132/AM-07/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510184161 dated 09.06.2006.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 11.04.2013.

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